

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA**

OA No.350/00015/2016

Dated of order: 09.02.2016

**PRESENT:**

THE HON'BLE MR. JUSTICE VISHNU CHANDRA GUPTA, JUDICIAL MEMBER  
THE HON'BLE MS. JAYA DAS GUPTA, ADMINISTRATIVE MEMBER

.....  
**ALL RAKHI BEGAM  
VS  
METRO RAIL**

For the Applicant: Mr.A.K.Bairagi, Counsel

For the Respondents: Mr.M.K.Bandyopadhyay, Counsel.

**ORDER**

**JUSTICE V.C.GUPTA, JM:**

Heard the Learned Counsel for both sides and perused the records.

2. The learned counsel for the respondents has brought to our notice of the status report obtained by him from his clients and would submit that the deceased employee had never nominated the name of the applicant as his wife in his service record nor even in the pension papers to receive the family pension after his death. Our attention was drawn to Annexure-A/8 which is a letter dated 14.4.2015, purportedly written by Shri A.K.Bairagi, Advocate to the Chief Personnel Officer, Metro Railway, Kolkata, Respondent No.2 mentioning therein that family pension has been sanctioned and sent to Bank but it has not



been disbursed possibly for the reason of non mentioning the name of the present applicant in the PPO. It is the specific case of the applicant that no reply has been sent by the respondent on the said letter. Be that as it may, in the peculiar circumstances, without expressing any opinion, on the merit of the matter, at this stage, liberty is granted to the applicant to make a comprehensive representation to the Respondent No.2 enclosing thereto a certified copy of this order within a period of two weeks from today and whereupon, after giving opportunity of being heard to the applicant, the Respondent No.2 shall decide her entitlement within the four corners of law and rules of the family pension and communicate the decision in a well reasoned order to the applicant within a period of three months from the date of receipt of the representation.

3. This OA is accordingly disposed of. No costs.

(Jaya Das Gupta)  
Member (Admn.)

Justice V.C.Gupta  
Member (Judl.)

km